

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

21. C.P. (IB)/1168(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.06.2022**

Name of the Party: State Bank Of India (Creditor)
Through the Resolution Professional
Vs.
Mr. Dinesh R. Kapadia

Section 95 (1) of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Ayush J. Rajani, Ld. Authorised Representative for the Petitioner present.
2. Counsel for the Petitioner submits that the Personal Guarantor was passed away on 05.03.2017. In view of the same, nothing survives in this matter, therefore, the present Company Petition has become infructuous. Accordingly, C.P.(IB)/1168(MB)2021 is **dismissed** as **infructuous**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

/Skd/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)